

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Misc. Application No. 42/2026
IN
Execution Application No. 69/2025

IN THE MATTER OF:

Ajay Lal Malik

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents


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Place: Faridabad
Dated: 11.05.2026

11/5/26
(Ayush Sinha, IAS)
Deputy Commissioner,
Faridabad

ATTESTED AS IDENTIFIED


Executive Magistrate
Faridabad
11-5-2026



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

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**STATUS REPORT BY WAY OF AFFIDAVIT OF AYUSH
SINHA, IAS, DEPUTY COMMISSIONER, FARIDABAD ON
BEHALF OF RESPONENT NO 4.**

MOST RESPECTFULLY SHOW WITH: -

I, Ayush Sinha, IAS, Deputy Commissioner, Faridabad do hereby
solemnly affirm and declare as under :-

1. That the present Status Report is being filed in compliance of the order dated 27.02.2026 passed by this Hon'ble Tribunal in the above noted matter regarding implementation and compliance of the provisions of the Solid Waste Management Rules, 2016 and the amended Solid Waste Management Rules, 2026.
2. That the answering respondent is fully conscious of the duties and responsibilities assigned to the District Magistrate/District Collector/Deputy Commissioner under Rule 37 of the Solid Waste Management Rules, 2026 and is taking necessary steps for effective implementation thereof within the district of Faridabad.
3. That pursuant to the directions issued by the Hon'ble Supreme Court of India in Civil Appeal No. 6174 of 2023 vide order dated 19.02.2026 and communication dated 30.04.2026 received from Swachh Bharat Mission (Urban), Haryana regarding

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Executive Magistrate
Faridabad

11-5-2026



implementation of the Solid Waste Management Rules, 2026, the office of Deputy Commissioner, Faridabad initiated necessary administrative measures for compliance of the said Rules.

4. That the office of the deponent vide letter dated 07.05.2026 requested Municipal Corporation Faridabad to furnish an Action Taken Report/Status Report with regard to implementation and compliance of the provisions of the Solid Waste Management Rules, 2016 and the amended Solid Waste Management Rules, 2026 within its jurisdiction. A copy of the letter dated 07.05.2026 is annexed as **Annexure R-4/1**.
5. That in compliance with the aforesaid communication dated 07.05.2026 as well as the order dated 27.02.2026 passed by this Hon'ble Tribunal, Municipal Corporation Faridabad submitted its Action Taken Report/Status Report vide report dated 08.05.2026 before the office of the deponent. A copy of the report dated 08.05.2026 is annexed as **Annexure R-4/2**.
6. That in furtherance of compliance measures and for ensuring effective monitoring and coordination in terms of Rule 37 of the Solid Waste Management Rules, 2026, the office of answering respondent vide letter dated 07.05.2026, has assigned duties relating to supervision, coordination, identification of issues, submission of compliance reports and monitoring of matters pertaining to Solid Waste Management to the Sub Divisional Officers(Civil), Faridabad/ Badkhal/ Ballabgarh and Tehsildars Faridabad/ Badkhal/ Ballabgarh, in terms of the directions issued by the Hon'ble Supreme Court of India and the provisions of the Solid Waste Management Rules, 2026. A copy of the said letter dated 07.05.2026 is annexed as **Annexure R-4/3**.
7. That it is respectfully submitted that the Solid Waste Management Rules, 2026 have only recently been brought into force. The answering respondent is presently in the process of establishing an effective monitoring, review and coordination mechanism in



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consultation with Municipal Corporation Faridabad and other concerned authorities/departments.

8. That vide report dated 08.05.2026 submitted by Municipal Corporation Faridabad, it has been informed to the answering respondent that integrated tenders for Door-to-Door Collection, Segregation, Transportation and Scientific Handling of Municipal Solid Waste for East Zone and West Zone have already been floated through the Haryana E-Tendering Portal for systematic management of Municipal Solid Waste within the municipal area.

9. That vide the aforesaid report dated 08.05.2026, it has been further informed that Municipal Solid Waste processing and disposal facilities are operational at Partapgarh Processing Site and Mujheri Processing Site having cumulative processing capacity of approximately 450 TPD and that further necessary steps are being undertaken by Municipal Corporation Faridabad for establishment of an additional processing facility having proposed capacity of approximately 600 TPD.

10. That it is respectfully submitted that the primary statutory responsibility relating to collection, segregation, transportation, processing and disposal of Municipal Solid Waste within municipal limits vests with Municipal Corporation Faridabad under the applicable municipal and environmental statutory framework. However, the District Administration is extending all necessary administrative support, coordination and supervisory assistance for effective implementation and monitoring of the Solid Waste Management Rules.

11. That the answering respondent shall undertake periodic review meetings with local bodies and concerned departments in terms of Rule 37(ii) of the Solid Waste Management Rules, 2026 for monitoring compliance relating to segregation, collection, transportation, processing and disposal of Municipal Solid Waste and for ensuring inter-departmental coordination in the district.

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Sell

Executive Magistrate
Faridabad

11-5-2026



12. That at present Municipal Solid Waste processing and disposal facilities are already operational at Partapgarh and Mujheri Processing Site and the answering respondent shall also take further necessary steps, in coordination with concerned authorities, for identification of more suitable land for waste processing/disposal facilities and for strengthening environmental compliance, monitoring and grievance redressal mechanisms in terms of Rule 37 of the Solid Waste Management Rules, 2026.

13. That the answering respondent remains committed towards effective implementation of the Solid Waste Management Rules, 2016 and the amended Solid Waste Management Rules, 2026 and shall continue to extend all necessary assistance, coordination and supervisory support for compliance of the directions issued by this Hon'ble Tribunal and Hon'ble Apex Court from time to time.

PRAYER

It is therefore most respectfully prayed that the present Reply/Status Report may kindly be taken on record and the answering respondent may be permitted to place on record any further status/compliance report, if so required by this Hon'ble Tribunal.

VERIFICATION

Verified at Faridabad on this 11th day of May, 2026 that the contents of paragraphs No. 1 to 13 of the above Status Report are true and correct to the best of my knowledge and belief based upon official records and information received from concerned departments, and nothing material has been concealed therein.

ATTESTED AS IDENTIFIED


Executive Magistrate
Faridabad

11-5-2026





Office of The Deputy Commissioner, Faridabad
Mini Secretariat, Sector-12, Faridabad
Office Phone:- 0129-2227936, 2226604, Email Id - dcfbd@hry.nic.in

To

Commissioner, Municipal Corporation,
Faridabad.

Annexure R-4/1

Memo No. *5042* /LFA/G-II/2026

Dated *07/05/26*

Subject:- Order dated 27.02.2026 in E.A. No. 69/2025 in O.A. No. 33/2024 of Hon'ble NGT titled Ajay Lal Malik Vs State of Haryana & Ors.

Please find enclosed herewith a copy of order dated 27.02.2026 in E.A. No. 69/2025 in O.A. No. 33/2024 of Hon'ble NGT titled Ajay Lal Malik Vs State of Haryana & Ors.

You are, therefore, requested to direct the concerned officer to file additional reports in Hon'ble NGT regarding compliance with all aspects of Solid Waste Management Rules, 2016 with inclusion of suitable modifications in view of Solid Waste Management Rules, 2026.

You are also requested to direct the concerned officer to send Action Taken Report as per Hon'ble NGT orders to this office within 2 days so as to file reply before the next date of hearing i.e. 12.05.2026.

Encl: As above.

[Signature]
for Deputy Commissioner,
Faridabad

Endst No. *5043* /LFA/G-II/2026 dated: *07/05/26*

A copy of above is forwarded to ADA, O/o Deputy Commissioner, Faridabad for information and necessary compliance of Hon'ble NGT orders.

[Signature]
for Deputy Commissioner,
Faridabad.

ATTESTED AS IDENTIFIED

[Signature]

Executive Magistrate
Faridabad

11-5-2026

From Commissioner
Municipal Corporation, Faridabad
To The Deputy Commissioner
Faridabad

Annexure R-4/2

Memo No.: MCF/EE/SBM/2026/ 675 Date: 08.05.2026

Subject: Order dated 27.02.2026 in EA No. 69/2025 in OA No. 33/2024 Ajay Lal Malik Vs. State of Haryana and Ors. -regarding.

In reference to your good office Memo. No. 5042/LFA/G-II/2026 dated 07.05.2026 on the subject cited above.

I am hereby directed by the competent authority to submit the Action Taken Report in compliance of the order dated 27.02.2026 passed by this Hon'ble Tribunal in the above noted matter regarding compliance of the provisions of Solid Waste Management Rules, 2016 and Solid Waste Management Rules, 2025, which is reproduced as below:-

2. Learned counsel for the Applicant has made statement seeking dismissal of the present Execution Application as withdrawn as fully satisfied.
3. We have gone through order dated 10.09.2025 passed by this Tribunal in O.A. No. 33/2024 which covers mainly two different aspects- firstly, grievances of the Applicant regarding mismanagement of garbage dumped at the bye-pass road, Sector 21A, Faridabad and order passed regarding construction of boundary wall and secondly, compliance with Solid Waste Management Rules, 2016 in all aspects.
4. In view of the statement made by learned counsels for the Applicant, the present Execution Application is dismissed as withdrawn as fully satisfied so far as prayer in the Execution Application is concerned.
5. However, we are of the considered view that the second aspect of compliance with all aspects of the Solid Waste Management Rules, 2016 has not yet been fully complied with by the respondents.
6. Accordingly, the Registry is directed to register Miscellaneous Application and put up the same before the Bench for further directions on 12.05.2026.
7. The respondents are directed to file additional reports regarding compliance with all aspects of Solid Waste Management Rules, 2016 with inclusion of suitable modifications in view of the Solid Waste Management Rules, 2026.

The Hon'ble Tribunal has observed that while the Execution Application stands dismissed as withdrawn, compliance with all aspects of the Solid Waste Management Rules, 2016 (with modifications under the SWM Rules, 2026) is still required. Accordingly, the Municipal Corporation, Faridabad submits that the actions taken for implementation of the SWM Rules are as follows:-

1. Municipal Corporation Faridabad has undertaken extensive measures for scientific collection, segregation, transportation, processing, and disposal of MSW in accordance with SWM Rules, 2016 and 2026.
2. Zone-wise integrated tenders for Door-to-Door collection, segregation, transportation, and disposal have been invited on the Haryana E-Tender Portal amounting to Rs. 388.77 crores (East Zone) and Rs. 282.11 crores (West Zone) vide Tender IDs 2026_HRY_514059_1 & 2026_HRY_514153_1. (Annexure-A)
3. Processing/disposal facilities with capacity of 450 TPD are operational at Partapgarh and Mujheri sites.
4. Proposal for an additional 600 TPD facility has been submitted to the Government vide Memo No. 1376 dated 04.12.2025 for approval and fund allocation. (Annexure-B)
5. Stop-gap arrangements are in place through division-wise agencies for collection from GVPs, non-GVPs, SCPs, and Transfer Stations under direct supervision of MCF officers.
6. 25 Teams of Assistant Sanitary Inspectors with vehicles are deployed for complaint redressal and enforcement against illegal dumping.
7. IEC activities including wall paintings, awareness drives, and public sensitization programmes are being conducted regularly.
8. Enforcement measures against violators of banned plastic and open dumping are being taken, with penalties/challans imposed as per law.
9. Regular inspections, monitoring, and review mechanisms are implemented to ensure compliance.
10. Transfer Stations are being operated scientifically with environmental safeguards, proper flooring, drainage, leachate management, fire safety, and mechanized handling.
11. Implementation of the amended SWM Rules, 2026 notified by MoEF&CC are in progress in true letter and spirit in the jurisdiction of Municipal Corporation, Faridabad.

In view of the above, it is respectfully submitted that substantial compliance has already been achieved for maintenance of Wall boundaries, view-cutter, gate, corresponding roads to Transfer Station of Sector 21A, Faridabad and continuous monitoring is being undertaken by the Municipal Corporation, Faridabad. No further directions are presently required against the answering respondent in the matter.

Executive Engineer (SBM)
For Commissioner
Municipal Corporation, Faridabad

ATTESTED AS

Executive Magistrate
Faridabad

11-5-2026



Annexure - 4/3

To

1. Sub Divisional Officer(C), Faridabad / Badkhal / Ballabgarh.
2. Teshildar, Faridabad / Badkhal / Ballabgarh.

Memo No. 5046 /LFA/G-II/2026

Dated 7-5-26

Subject:- Regarding compliance with the directions issued by the Hon'ble Supreme Court of India in Civil Appeal No. 6174 of 2023, vide Order dated 19.02.2026.

Please find enclosed herewith a copy of letter no. SNT/DULB/2026/SBM-525 dated 30.04.2026 received from State Mission Director, Swachh Bharat Mission (Urban), Haryana, Panchkula alongwith directions issued by the Hon'ble Supreme Court of India in Civil Appeal No. 6134 of 2023 vide order dated 19.02.2026 for implementation of SWM Rules, 2026 for strict compliance.

You are also assigned the duty to look after the establishment, execution, to identify problems, submission of compliance report and handling of Solid Waste as per directions of Hon'ble Supreme Court of India on behalf of Deputy Commissioner, Faridabad in order to comply the directions in letter and spirit.
Encl: As above.

for Deputy Commissioner,
Faridabad.

Endst No. 5047

/LFA/G-II/2026

dated: 7-5-26

A copy of above is forwarded to State Mission Director, Swachh Bharat Mission (Urban), Haryana, Panchkula w.r.t. letter no. SNT/DULB/2026/SBM-525 dated 30.04.2026 for information please.

ATTESTED AS IDENTIFIED

[Signature]

Executive Magistrate
Faridabad

11-5-2026

for Deputy Commissioner,
Faridabad.